

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 3369/2016

New Delhi this the 30th day of September, 2016

Hon'ble Dr. B.K. Sinha, Member (A)

Vimal Chand Jain,
Aged about 60 years,
S/o Late Sh. Munshi Lal,
Worked as Wireman Grade-I
Electric Division-XI, Vikas Sadan,
New Delhi-110023
R/o WZ-252, Gali No.8,
Sadh Nagar, Palam Colony,
New Ram Chander School,
New Delhi-110045

- Applicant

(By Advocate: Shri Malaya Chand)

VERSUS

1. Delhi Development Authority,
Through its Vice Chairman,
Vikas Sadan, INA,
New Delhi
2. Rajender Singh,
AO, ED-11,
Vikas Sadan, INA,
New Delhi

- Respondents

O R D E R (Oral)

Heard the learned counsel for the applicant.

2. The applicant was appointed as Work Charge (Regular) Asstt. Wireman Grade-II, whose services are converted into Work Charge (R) Wireman Grade-I with retrospective from the date of his appointment, vide order dated 23.11.2012. The applicant is placed in the scale of Rs.260-350 (Pre-revised) with usual allowances as admissible from time to time.

3. The grievance of the applicant is that he has not been granted the benefits of this revision. He has also filed several representations, including representation dated 07.11.2013 (Annexure A/3) to this effect.

4. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondents to consider the representation dated 07.11.2013 (Annexure A/3), within a period of one month from the date of receipt of a copy of this order and to pass an appropriate speaking and reasoned order thereon, in accordance with law.

**(Dr. B.K. Sinha)
Member (A)**

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